

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00331/2020

DATED THIS THE 16TH DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)
(On video conference from his residence in Bangalore)

Chandra Kumar Chitrala,
S/o Prem Kumar Chitrala,
Aged 46 years,
Working as Senior Technical Officer,(Computer Lab),
India Institute of Horticultural Research,
Hesaraghatta Lake Post,
Bengaluru-560 089
And
Residing at No.B1-42, I Floor,
SFS 208, Yelahanka New Town,
Bengaluru- 560 064

(By Advocate Shri M. Narayana Bhat- through video conference)

Vs.

1. Union of India,
Rep. by its Secretary,
Ministry of Agriculture & Farmers' Welfare,
Krishi Bhavan,
Dr. Rajendra Prasad Road,
New Delhi-110 001

2. Indian Council of Agricultural Research
Rep. by its Director General,
Krishi Bhavan, New Dehi-110 001.

3. ICAR – Indian Institute of Horticultural Research,
Rep. by its Director,
Hesaraghatta Lake Post,
Bengaluru-560 089.

4. Sri G.G. Harankangi,
Father's name not known to the
Applicant, aged 55 years,
Working as Chief Administrative Officer,
ICAR – Indian Institute of Horticultural Research,
Hesaraghatta Lake Post,
Bengaluru-560 089

.....Respondents

(None for Respondents No.1 & 4)
(By Shri B.A Chandrashekhar , Counsel for Respondents No.2 and3)- through
video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

After arguing the matter for some time, learned counsel for the applicant submitted that the present Original Application may be disposed of with liberty to applicant to move a representation before the competent authority to seek his posting at Bangalore.

2. In view of the above statement made by learned counsel for the applicant, the Original Application is disposed of with liberty to the applicant to move a comprehensive representation before the competent authority and if such a representation is moved by the applicant within a period of 30 days, the same shall be considered by the competent authority in accordance with law and a reasoned and speaking order shall be passed within a period of two months thereafter.

3. Before taking any decision over the applicant's representation, he shall also be afforded an opportunity of hearing.

4. It shall be open to the applicant to file a fresh Original Application if he still remains dissatisfied with the order passed by the competent authority.

5. Ordered accordingly.
6. However, there shall be no order so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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